

(b) and (c). All the State Governments/ Union Territory Administrations have been advised to set up special courts/special mobile courts to deal with offences under the Protection of Civil Rights Act, 1955 and cases of atrocities against Scheduled Castes and Scheduled Tribes. So far such courts have been set up in Andhra Pradesh, Bihar, Karnataka, Madhya Pradesh, Rajasthan and Tamil Nadu.

Complaint for Charging Excessive Fare by Air India

8432. SHRI T. BASHEER: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the projects of Air India during the last three years, year-wise, sector-wise breakup thereof;

(b) whether there is any proposal to rationalise fare of Air India, if not, the reasons therefor;

(c) whether any complaint has been

received in the past about excessive fare charged by Air India in any sector; and

(d) if so, the details thereof and the action taken by Government on the complaint?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) Details of the projects continuing as well as new schemes of Air India for last three years are given in the statement below.

(b) to (d). Air fares between any two countries are not fixed by any individual airline unilaterally but are required to be agreed to at the IATA Forum and further subject to ratification by the Governments of the countries concerned. A complaint was received dated 23rd November, 1988 regarding the fare charged by Air-India on the Trivandrum-Gulf Sector. A reply has been sent to this complainant explaining the position.

STATEMENT*Projects During Last Three Years**(Rs in crores)*

A.	Continuing Schemes	1986-87	1987-88	1988-89
		3	4	5
1	2			
1.	Aircraft Project:			
a)	Loan repayment earlier 747 aircraft	27.36	26.78	23.20
b)	Loan repayment -A 300B4 aircraft	14.26	37.70	34.99
c)	Loan repayment A 310-300 aircraft	13.59	24.71	17.60
2)	Upper Deck Modification	2.49	2.59	—
3)	Workshop Equipment facilities	3.85	0.86	1.95
4)	Other operational building	1.54	0.61	0.81
5)	Ground Services Department	0.66	0.13	0.34
6)	Other Supporting facilities	0.17	0.76	2.58
7)	Computer facilities equipment	—	—	5.00

		<i>(Rs in crores)</i>				
		1986-87	1987-88	1988-89		
		3	4	5		
1	2					
A	Continuing Schemes					
8)	Investment in HCL	—	—	0.90		
	Sub Total (A)	63.92	94.14	87.45		
B.	New Schemes					
1.	Aircraft Project					
a)	Capacity equiv. to two A 310-300 in 1989-90	—	—	—		
b)	Capacity equiv to two combi in 1988/89	0.53	3.50	5.00		
c)	Capacity equiv. to one 747-200 in 1988	—	—	—		
2.	Workshop Engineering facilities	0.69	1.19	1.84		
3.	Other operational building	0.26	0.23	1.97		
4.	Ground services department	0.58	1.10	0.89		
5.	Other supporting facilities	3.49	2.62	1.25		
6.	Computer facilities/equipment	10.26	3.15	—		

		<i>(Rs in crores)</i>				
A.	Continuing Schemes	1986-87	1987-88	1988-89		
1	2	3	4	5		
7.	Contribution to IGRUA	3.75	1.50	2.43		
8.	Contribution to Vayudoot	2.00	2.35	—		
	Sub Total (B)	21.56	15.64	13.38		
	Grand Total (A + B) = (C)	85.48	109.78	100.83		